

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

URGENT

To

The Chief Engineer,
PW (R&B) Department,
Jammu / Srinagar.

No: 20233-34/Infst

Dated: 01-10-2018

Subject: Implementation of resolutions adopted in the Chief Justice Conference, 2016.

Sir,

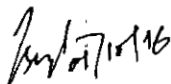
Kindly find enclosed herewith a copy of communication dated 10th June, 2016, along with a set of the questionnaires, received from Secretary General, Supreme Court of India, on the subject cited above.


In this regard, I am directed to request you to furnish the requisite information to this registry as per format annexed before 5th October, 2016 positively, for onward transmission to the Secretary General to Supreme Court of India, for further necessary action. The said information be furnished to this office also through fax numbers i.e. 0194-2506635 or 0194-2506639.

Matter may be treated as most urgent.

Yours faithfully,

Encl: One leaves


(Rasal Singh)
Assistant Registrar (Infrast)


one file to
up-loaded
parallel

K. Details of Funds Allocated for Infrastructure :

S. No.		1.10.2015 to 31.12.2015	1.1.2016 to 31.3.2016	1.4.2016 to 30.6.2016	1.7.2016 to 30.09.2016
1.	Source				
2.	Fund Allocated for the relevant financial year				
3.	Funds Released				
4.	Funds Utilized				
5.	Funds Surrendered				
6.	Funds Re- allocated to other heads				

Ray *1/1/17*